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SLP(Crl.)No. 1480 OF 2003
ITEM No.44

Court No.11

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1480/2003

(From the judgement and order dated 23/01/2003 in CRLMM 716/02
of The HIGH COURT OF DELHI AT N. DELHI)

NEPC MICON LTD. & ORS.

Petitioner (s)

VERSUS

STATE (NCT OF DELHI) & ANR.

Respondent (s)

(With Appln(s). for stay and permission to place addl. documents on record)

WITH

SLP(Crl.) No.1596/2003

(With application for stay and exemption from filing
c/c of the impugned Judgment)

Date : 17/11/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR
HON'BLE DR. JUSTICE AR. LAKSMANAN

For Petitioner (s)Mr. C.A. Sundaram, Sr. Adv.
Mr. Rama S. Biswas,Adv.
Mr. S.R. Rajgopal,Adv.

Ms. Indra Sawhney,Adv.

For Respondent No.1Mr. Rajeev Sharma,Adv.
Mr. P. Parmeswaran,Adv.

For Respondent No.2Mr. S.K. Dhawan,Adv.
for Mr. B.K. Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for respondent No.1 and respondent No.2 prays for time to file counter affidavit. Four weeks' time, as prayed, is allowed to file counter affidavit. Four weeks thereafter, is allowed to file rejoinder affidavit. List after eight weeks.

(A.S. BISHT)(KANWAL SINGH)
COURT MASTER

COURT MASTER